

आयकर अपीलीय अधिकरण “सी” न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH, CHENNAI

माननीय श्री एबी टी. वर्की, न्यायिक सदस्य एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI ABY T. VARKEY, JM AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ ITA No.1111/Chny/2024

Sri Well Women Trust 96/1A1 Errandappalli Beerpalli Post, Shoolagiri Taluk Krishnagiri-635 115.	बनाम/ Vs.	CIT(Exemptions) Chennai.
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. AAZTS-8746-E		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकी ओरसे/ Appellant by	:	Letter dated 12-06-2024
प्रत्यर्थीकी ओरसे/ Respondent by	:	Shri Maruthu Pandian (CIT) -Ld. DR

सुनवाईकी तारीख/ Date of Hearing	:	24-06-2024
घोषणाकी तारीख / Date of Pronouncement	:	24-06-2024

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. The registry placed on record a letter of the assessee wherein the assessee seeks withdrawal of the appeal on the ground that the time limit to seek registration u/s 80G has been extended by CBDT Circular No.07/2024 up-to 30-06-2024. The Ld. CIT-DR concurred with the same.
2. Accepting the prayer of the assessee, the appeal stand dismissed as withdrawn.

Order pronounced on 24th June, 2024.

Sd/-
(ABY T. VARKEY)
न्यायिक सदस्य / **JUDICIAL MEMBER**

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखा सदस्य / **ACCOUNTANT MEMBER**

चेन्नई Chennai; दिनांक Dated :24-06-2024
DS

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT Chennai.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF